## GOVERNMENT OF INDIA MINISTRY OF AGRICULTURE AND FARMERS WELFARE DEPARTMENT OF AGRICULTURE, COOPERATION AND FARMERS WELFARE

## LOK SABHA UNSTARRED QUESTION NO. 991

TO BE ANSWERED ON THE 22<sup>ND</sup> NOVEMBER, 2016

## **COMPENSATION FOR CROP LOSS**

991. SHRI SHAILESH KUMAR:

Will the Minister of AGRICULTURE AND FARMERS WELFARE कृषि एवं किसान कल्याण मंत्री be pleased to state:

(a) whether the Government has paid insurance amount as compensation for loss of crops due to flood and drought during the current year;

(b) if so, the amount paid by the Government as compensation, State-wise;

(c) if not, the reasons therefor and the time by which the insurance amount is likely to be paid; and

(d) whether the amount being paid as compensation is not adequate and if so, the corrective steps taken by the Government thereon?

## ANSWER

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE AND FARMERS WELFARE

कृषि एवं किसान कल्याण मंत्रालय में राज्य मंत्री (SHRI PARSHOTTAM RUPALA)

(a) to (d): As per Provisions of the schemes, the claims for losses due to widespread calamities such as drought & flood are processed and settled by the concerned insurance companies based on the final yield data provided within the stipulated time by the State Government. Claims for Kharif 2016, of current year are to be settled as per the time frame provided in the scheme, according to which cut-off date for receipt of yield data is within one month from final harvest. Thereafter, the claims are to be processed, approved and settled by the concerned insurance companies within three weeks from receipt of yield data.

\*\*\*\*\*\*